

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3435  
ANSWERED ON:13.08.2010  
INVESTMENT OF NBFCs OVERSEAS  
Gaikwad Shri Eknath Mahadeo

**Will the Minister of FINANCE be pleased to state:**

- (a) whether some Non Banking Finance Companies (NBFCs) have made investment in overseas ventures without the regulatory clearance by the Reserve Bank of India (RBI);
- (b) if so, the details of such NBFCs and the money they invested in overseas ventures without clearance from RBI during the last three years, NBFC-wise; and
- (c) the action taken by the Government against the NBFCs under FEMA, 2004, NBFCs-wise ?

**Answer**

Minister of State in the Ministry of Finance(SHRI S.S. PALANIMANICKAM)

(a) : Yes, Sir.

(b) and (c) A Statement with the details of the NBFCs, registered with Securities and Exchange Board of India (SEBI), which have made investments in overseas Joint Ventures/ Wholly Owned Subsidiaries without approval of the Reserve Bank of India (RBI) during the last three years and action taken is attached as Annex -I. Similar Statement in respect of other NBFCs is at Annex-II.

The admitted contraventions are compounded by the RBI only after the NBFC obtains post-facto approval from the regulator.